

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 36
CP No. (IB)-76/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

M/s Fullerton India Credit Compant Ltd.

...Financial Creditor

Versus

Shri Balaji Kripa Education Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Pramod Kumar, Adv.
For the Corporate Debtor : None-appeared

ORDER

Mr. Pramod Kumar, learned counsel appeared for the Financial Creditor. Issue fresh notice to the Respondent/ Corporate Debtor. Ld. Counsel for the Petitioner / Financial Creditor shall collect the notice from the Registry and send the same together with complete paper book and a copy of this order immediately to the Corporate Debtor at its registered address by speed post and file affidavit of service along with copy of postal slip and tracking report within two weeks.

In case the service on the Corporate Debtor is not effected by speed post, the Petitioner/ Financial Creditor shall adopt the mode of substitute service and



notice of hearing shall be published in two daily newspapers (one English and one Hindi) having wide circulation in the area and copy of press clippings shall be duly filed in proof thereof. Reply, if any, may be filed within 4 weeks of service / publication, as the case may be, and rejoinder, if any, may be filed within 2 weeks. List the matter on 25.05.2021.

Sd-

(Raghu Nayyar)
Technical Member

March 25, 2021
H.A

Sd-

(Ajay Kumar Vatsavayi)
Judicial Member